

(a) whether there had been some complaints regarding irregularities in appointments of Principals in Government aided schools under the Delhi Administration;

(b) if so, whether any inquiry was held to investigate these irregularities; and

(c) if so, the findings thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) No such complaint has been received by the Delhi Administration in this regard.

(b) and (c). Do not arise.

Purchasing of Milk Powder Plants by NDDB

8027. SHRI MODH. MAHFOOZ ALI KHAN:
CH. KHURSHID AHMED:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Dairy Development Board purchased 8 large size milk powder plants while the capacity utilisation of the existing plants is only 20 per cent;

(b) if so, the reasons thereof and the cost involved in purchasing of these plants; and

(c) the manner in which these plants are being utilised or proposed to be utilised?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) to (c). National Dairy Development Board has purchased 8 milk powder

plants each of 30 M.T. capacity, costing around Rs. 24 crores. These plants are in various stages of installation.

As of January, 1989, the capacity utilisation of existing plants under Operation Flood was 60%.

Powder plants are needed for conservation of milk mainly during flush season and to meet the demand of liquid milk during lean season by recombination. The creation of adequate powder plant capacities is also dictated by the needs of future planning for meeting the ever increasing demand for liquid milk. Large size powder plants with advanced technology are considered more cost effective.

Utilisation of Funds Under IRDP In Madhya Pradesh

8028. SHRIDILEEP SINGH BHURIA:
DR. DATTA SAMANT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether huge amounts of assistance given by Union Government and the State Government to the District Rural Development Agencies in Madhya Pradesh under the IRDP during the Sixth Plan period (1980-85) remained unutilised with the District Rural Development Agencies and Banks;

(b) if so, the amount with the Banks during the said period and how much of it has been refunded by them to the DRDAs since 1985-86; and

(c) whether the unspent balance as on 1 April, 1988 comprises largely the amounts which remained unutilised during the Sixth Plan period?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-

MENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): (a) to (c). Information is being collected and will be laid on the Table of the House.

Establishment of Prawn Hatchery in Orissa

8029. SHRI RADHAKANTA DIGAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Orissa had submitted a proposal to Union Government for the establishment of modern prawn hatchery at Paradip in Cuttack district and another at Kutakudi in Puri district;

(b) when these proposals were submitted to Union Government; and

(c) the steps taken to clear these proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) to (c). Government of Orissa submitted proposals for development of a prawn hatchery at Paradip and a prawn farm at Keutakudi in April, 1987. Government of India approved the proposals for seeking loan assistance from the Overseas Economic Cooperation Fund (OECF) of Japan. The matter is receiving attention of the Government of Japan.

Consolidation of Holdings

8030. SHRI SRIBALLAV PANIGRAHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have advised the State Governments to prevent fragmentation of land by operating consolidation of holdings;

(b) if so, the name of the States which have undertaken consolidation of holdings; and

(c) the details of the performance of different States in consolidation of holdings during the first four years of the Seventh Plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY):

(a) Successive Five Year Plan have laid stress on the importance of the programme of Consolidation of holdings. Accordingly, a number of States enacted legislation of carrying out consolidation of holdings but all of them did not pursue its implementation with equal vigour.

(b) 15 States and two Union Territories viz. Andhra Pradesh (Telangana area), Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Uttar Pradesh, West Bengal, Delhi (UT) and Dadra and Nagar Haveli (UT) have legislative provisions for undertaking consolidation of holdings. The Andhra area of Andhra Pradesh, Goa, Kerala, Manipur, Tamil Nadu and Tripura do not have law for undertaking such operations. Conditions in the north-eastern States like Arunachal Pradesh, Meghalaya, Mizoram and Nagaland do not offer sufficient scope for consolidation. In Sikkim also, 80% of the land holdings are such that they do not require consolidation.

The States of Andhra Pradesh, Jammu and Kashmir, Karnataka and Rajasthan had undertaken consolidation work earlier but presently there is not scheme in operation in these States. The States and Union Territory where the consolidation of holdings is currently in progress are Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh.